

**Central Administrative Tribunal
Principal Bench**

**RA No.196/2017
MA No.3194/2017
in
OA No.1866/2009**

New Delhi, this the 7th day of September, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Dr. Sadachari Singh Tomar ... Applicant

Versus

Union of India & others ... Respondents

O R D E R (in circulation)

Justice Permod Kohli, Chairman :

We have considered the grounds for review as also the judgment under review. The challenge in the review application is regarding the merit of the findings. Review is impermissible for this purpose.

2. Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition. We do not find any error apparent on the face of record warranting interference in exercise of the review jurisdiction.

4. The review application is accordingly rejected in circulation.

**(Shekhar Agarwal)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/as/